

FIR No. 151/20  
State vs. Subhash  
PS I.P. Estate

17.09.2020

(Through Video Conferencing over Cisco Webex Meeting)  
Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19  
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.  
District & Sessions Judge (HQ).

**Present:** Ld. APP for the State.

Sh. Amresh Kumar, Ld, counsel for applicant/accused.

IO/SI Narender Kumar in person.

The present urgent application was filed on behalf of the applicant  
on email id of this court.

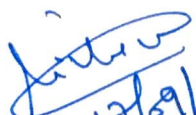
Scanned copy of reply of under the signatures of IO/SI Narender Kumar, is  
received through email id of the court. Copy of same is already supplied to Ld.  
counsel for applicant/accused, through email.

This order shall dispose off the application for grant of regular bail  
u/s 437 Cr.PC, moved on behalf of applicant/accused Subhash.

It is averred on behalf of accused/applicant that he has been  
falsely implicated in the present case. It is further averred that the recovery  
of the police uniform and batch, effected from the accused is planted one. It  
is further averred that the police has concocted a false story against  
applicant/accused by conniving with the complainant. With these averments,  
prayer is made for grant of bail to accused.

Ld. APP for the State submits that the accused shall not be  
released on bail as he is a habitual offender, having previous involvements.  
It is also submitted that the applicant cannot be released on bail keeping in  
view the seriousness of the allegations leveled against him.

On perusal of the previous conviction/involvement report  
appended in the record, it emerges that the accused is having previous  
involvements in certain other cases, involving serious offences. More  
particularly, the accused has been shown to have complicity in respect of

  
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case FIR No. 633/05 u/s 171/379/411 IPC, FIR No. 204/2013 u/s 170/171/384 IPC both at PS Kashmere Gate, FIR No. 359/17 u/s 170/171/384/411 IPC, PS I.P. Estate, FIR No. 450/16 u/s 419/171 IPC and u/s 25/54/59 Arms Act, PS Kotla Mubarak Pur, FIR No. 126/08, u/s 171/384/419/420 IPC PS New Usman Pur, FIR No. 34/13 u/s 171 IPC and case FIR No. 51/13 u/s 392/171 IPC both at PS Civil Lines. If that be so, the apprehension of prosecution that if enlarged on bail, he will commit the offences of like nature or will dissuade the material prosecution witnesses, appears to be well justified. Besides, also keeping in view the seriousness of the allegations leveled against the applicant, his prayer for grant of bail, does not appear to be tenable.

In such circumstances, this court is of the firm view that no ground for grant of bail is made out to the accused/applicant. Accordingly, the present application deserves dismissal and same is hereby dismissed.

The application is accordingly disposed off.

Scanned copy of this order be sent to the Ld. counsel for applicant through email. One copy be also sent to IO/SHO concerned, through email, for necessary information.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
(RISHABH KAPOOR)  
MM-03(Central), THC, Delhi  
17.09.2020

**FIR No. 137/20**  
**PS Rajender Nagar**  
**State Vs, Ankush**

**17.09.2020**

**(Through Video Conferencing over Cisco Webex Meeting)**

**Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19  
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld,  
District & Sessions Judge (HQ).**

**Present:** Ld. APP for the State.  
Ms. Priyanka, Ld. Proxy Counsel for applicant.  
IO/ASI Daryo Singh.

The present application was filed through email. Scanned copy of report under the signature of IO/ASI Daryao Singh is received through email. Copy of same stands supplied to counsel for applicant, electronically.

As per report received from IO, in compliance of order dt. 11.09.2020, the copy of charge-sheet has already been supplied to counsel for applicant in PDF form, through email. It is also report that proxy counsel for applicant has also received the copy of charge-sheet on behalf of applicant, in physical form from police station.

Proxy counsel for applicant seeks time for consideration stating non availability of Ld. Main counsel.

Put up for consideration on 18.09.2020.

Meanwhile, concerned SHO is directed to file the detailed report regarding compliance of order dt. 11.09.2020 and 28.08.2020, by IO on 18.09.2020 by 10:00 am.

Scanned copy of this order be sent to SHO concerned, for compliance.

One copy be also uploaded on Delhi District Court Website.

**(RISHABI KAPOOR)**  
**MM-03(Central),THC,Delhi**  
**17.09.2020**

Cr. Case 288309/2016  
STATE Vs. MANOJ  
FIR No. 365 /2014 (Rajinder Nagar)

**17.09.2020**

**Case taken up for pre-lok adalat sitting.**

**Present:** Ld. APP for the State.

Sh. Pradeep Kumar, Ld. counsel for accused Manoj.

Accused Manoj absent.

Accused Kishore already PO vide order dt. 17.03.2020.

IQ absent.

Pursuant to directions issued on 16.09.2020, application for plea-bargaining alongwith affidavit of the accused Manoj is filed today.

Previous conviction report is not received today.

Issue notice to SHO concerned for filing previous conviction report of accused Manoj on 18.09.2020.

Put up for pre-lok adalat sitting on date fixed.

Accused shall also remain present on date fixed.

  
(RISHABH KAPOOR)  
MM-03(Central), THC, Delhi  
**17.09.2020**

Cr. Case 4481/2020  
STATE Vs. RAJENDRA SINGH RAWAT  
FIR No. 132 /2020 (I P Estate)

17.09.2020

(Through Video Conferencing over Cisco Webex Meeting)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19  
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.  
District & Sessions Judge (HQ).

**Present:** Ld. APP for the State.

Accused is in JC (produced through VC).

Sh. Manish Kaushik, Ld. counsel for accused.

Copy of order dt. 14.09.2020 passed by Sh. Vidya Prakash, Ld. ASJ,  
is received and perused.

At this stage, counsel for accused submits that copy of charge-sheet  
is complete in all respects.

The perusal of the case record is showing that the accused has been  
charge-sheeted for offence u/s 376 IPC.

The provisions of section 207 Cr.P.C. have already been complied  
with. The copies of charge-sheet is also stated to be complete by Ld. counsel for  
accused.

In such circumstances, as the present case involving offence u/s  
376 IPC appears to be triable by the Ld. Court of Sessions, accordingly, same is  
hereby committed to the Court of Ld. District & Sessions Judge (HQ), for Sessions  
trial.

The accused be produced before the Court of Ld. District &  
Sessions Judge (HQ), through Video Conferencing over Cisco Webex Meeting on  
25.09.2020.

Let Ld. Public Prosecutor be also notified about the committal of  
case proceedings.

The concerned Ahlmad is also directed to send the case record  
complete in all respects alongwith documents and articles, if any to the Court of Ld.  
District & Sessions Judge (HQ), well before the next date fixed.

Copy of this order be sent to Ld. counsel for accused, for  
information. One copy be also sent to concerned Jail Superintendent through email

on [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in), for compliance.

Ahmad to do needful.



**(RISHABH KAPOOR)**

**MM-03(Central),THC,Delhi**

**17.09.2020**

FIR No. 30/20  
PS Rajender Nagar  
State Vs. Ankit & Ors.

17.09.2020

(Through Video Conferencing over Cisco Webex Meeting)

Case taken up in view of circular no. 23456-23616 DJ(HQ)/ Covid-19  
Lockdown/Physical Courts Roster/2020 dt. 30.08.2020 directions issued by Ld.  
District & Sessions Judge (HQ).

**Present:** Ld. APP for the State,  
Sh. Asharam, Ld. Counsel for applicant,  
IO absent.

The present application was filed through email. Scanned copy of reply under the signature of IO/SI Ali Akram is received through email. Copy of same stands supplied to counsel for applicant, electronically.

As per reply received from IO, the vehicle bearing no. DL 1SAD 6890 has not been impounded in present case FIR.

Counsel for applicant submits that the vehicle question has been seized in the present case FIR and IO has not filed correct report.

Accordingly, let report be called from SHO concerned on 18.09.2020.

Meanwhile, counsel for applicant is also directed to file the RC of the vehicle before the date fixed.

Scanned copy of this order be sent to SHO concerned, for compliance.

One copy be also uploaded on Delhi District Court Website.

(RISHABH KAPOOR)  
MM-03(Central), THC, Delhi  
17.09.2020